

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A. No. 332/94

Dt. of order: 29.7.94

Jarao Chand Sen

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr. K.L.Thawani

: Counsel for applicant

CORAM:

Hon'ble Mr. Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. The applicant has filed this O.A. on the apprehension that his services may be terminated. Every officer of the State is bound to follow the law laid down by the Parliament, Assembly or the Courts. The apprehension seems to be unreasonable at this moment. We also hope from the respondent department that without following the procedure of law the services of the applicant should not be terminated. At this stage there is no necessity to pass any direction. The O.A. disposed of accordingly.

(O.P.Sharma)
Member(A).

(D.L.Mehta)
Vice Chairman.